

National Company Law Tribunal

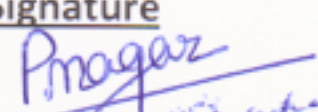
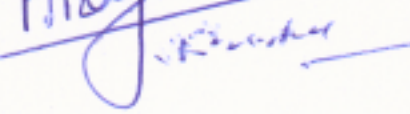
Allahabad Bench

CP NO. (IB) 18/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017

NAME OF THE COMPANY: Himalaya Dassani v/s South East UP Power Transmission Co. Ltd.

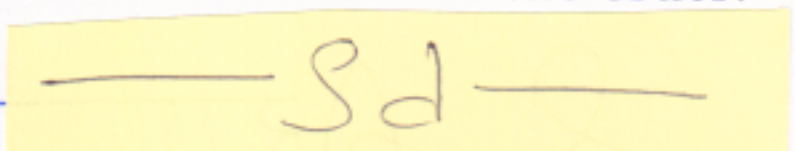
SECTION OF THE COMPANIES ACT: U/S 9 of I & B Code of 2016.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Pratik J. Nagar	Advocate	Operational Creditor	
2.	Pawan Sharma,	Advocate	Operational Creditor	

CP No. 18/ALD/2017

Sri Pawan Sharma, advocate along with Pratik Nagar for the Operational Creditor, none for the Corporate Debtor. In this matter argument of the parties have already been heard. Further the clarification as sought for is not yet provided date, despite sufficient opportunity given to the opposite party.

In view of this, the mater is now reserved for the order.


Shri H.P. Chaturvedi (Member (Judicial))

Date – 19.07.2017

Typed by
P.K.Jyoti